

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.NO. 229 OF 1992  
~~STANNOX~~

DATE OF DECISION 8.8.1997

Niranjan Lal Sharma Petitioner

Mr. P.I. Mehta Advocate for the Petitioner [s]  
Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. T.N. Bhat, Judicial Member

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? *✓*
2. To be referred to the Reporter or not ? *✓*
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

Niranjan Lal Sharma  
Aged 51 years  
Quarter No. 280, Unit-A,  
Freelandgunj Char Rasta  
Dahod - 389 160.

.... Applicant

(Advocate: Mr. B.I. Mehta)

Versus

1. Union of India  
(Notice to be served through  
the Secretary, Ministry of  
Railway, Rail Bhavan,  
New Delhi).

2. Chief Material Manager(1)  
Western Railway  
C/o. Controller of Stores  
Churchgate, Bombay.

3. District Controller of Stores  
Western Railway  
Dahod.

.... Respondents

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 229/92

Date: 8.8.1997

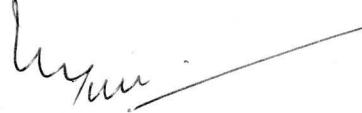
Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

We have heard Mr. Mehta. Even though he had earlier taken the view that the applicant would prefer the matter to be disposed of on merit, he now submits that a direction may be issued to the Appellate Authority to dispose of the appeal as the <sup>appeal</sup>, though filed has not been disposed of. Mr. Shevde has no objection. Mr. Shevde also submits that when the application was filed the appeal was pending and it abated after the admission of the O.A and that is the reason as to why the appellate authority had not disposed of the appeal.

*✓*

2. In the light of this position we direct the Appellate Authority to dispose of the appeal dated 18.10.90 which is enclosed as Annexure A-7 read with the letter dated 5.1.91 (Annexure A-9) within four months from the date of receipt of this order.

3. With the above direction, the O.A. is finally disposed of. No costs.

  
(T.N. Bhat)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

vtc.